

THE TELANGANA AGRICULTURAL IMPROVEMENT FUND
ACT, 1952.

(ACT NO. XLV OF 1952.)

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THE TELANGANA AGRICULTURAL IMPROVEMENT FUND ACT, 1952.¹

ACT NO. XLV OF 1952.

1. (1) This Act may be called ²[the Telangana Agricultural Improvement Fund Act, 1952].

Short title and commencement.

(2) It shall come into force at once.

2. There shall be established a Fund in the nature of an imprest entitled the Agricultural Improvement Fund of ²the State of Telangana into which shall be paid, from and out of the Consolidated Fund of the State such moneys as may be collected from time to time, by way of licence fees under clause 8 of the Foodgrains (Licensing and Procurement) Order, 1952.

Establishment of the Agricultural Improvement Fund of the State of ²Telangana.

3. (1) The Agricultural Improvement Fund of the State of ²Telangana shall be held on behalf of the Governor ³[XXX] by the Secretary to the Government of ²Telangana in the Department of Finance.

Custody of the Agricultural Improvement Fund and withdrawals there from.

(2) No advances shall be made out of such Fund except for the purpose of meeting such expenditure as may be prescribed by rules made under this Act and without the authorisation of the Minister in charge of Agriculture who

1. The Andhra Pradesh (Telangana Area) Agricultural Improvement Fund Act, 1952, applicable to the Telangana Area of the State and in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws (No.2) Order, 2016, issued in G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

3. The word "Rajpramukh" was omitted by the Constitution (Seventh Amendment) Act, 1956 from clause (2) of Article 367 of the Constitution of India.

shall be assisted by a Committee consisting of the Secretary in charge of Agriculture, the Secretary in charge of the Finance Department, the Director of Agriculture and three members of ⁴the Telangana Legislature nominated by the Government.

Power to make rules.

4. For the purpose of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of the payment of moneys into and the withdrawals of moneys from the Agricultural Improvement Fund of the ⁴State of Telangana.

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4. Substituted by G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.